

Civ DJ/612822/2016
BHIM SAIN JAIN
Versus
DALIP KUMAR JAIN

Through Cisco Webex Video Conferencing

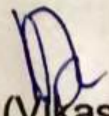
19.08.2020

Pr: Sh.S.C.Singhal, Ld.counsel for plaintiff.

Defendant unserved.

Notice sent to defendant of the application of plaintiff seeking interim stay received back unserved with the report that mobile number of defendant went unanswered.

At request of plaintiff's counsel, put up on **01.09.2020 for service of application upon defendant.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Civ DJ/201343/2014
O P SHARMA
Versus
MANISH SHARMA

19.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m. In the facts, **matter adjourned to 01.12.2020 for purpose already fixed.**



(Vikas Dhull)
ADJ-01, West,
THC, Delhi


Civ DJ/608475/2016
AMILA DEVI
Versus
LALMANI NIRMAL

19.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m. Even otherwise the matter is pending at the stage of evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 15.12.2020 for purpose already fixed.


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

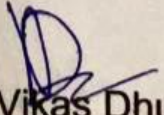
Civ DJ/612770/2016
SURESH KUMAR KATARIYA
Versus
RAMESH KUMAR KATARIA

19.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m. Even otherwise the matter is pending at the stage of evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 08.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

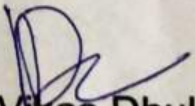
Civ DJ/608123/2016
SOUTH DELHI MUNICIPAL CORPORATION
Versus
ASHOK SHARMA

19.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m. In the facts, **matter adjourned to 23.11.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Civ DJ/609584/2016
JAGDISH PARSAD RAWAT Versus
VED PARKASH JAIN

19.08.2020

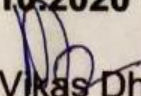
File already received by way of transfer from the court of Sh.Gurdeep Singh, Ld.District Judge (Commercial Court)-02, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

Although the present case was listed for reply and arguments on the application under order VII Rule 14(3) CPC on 17.02.2020 by the court of undersigned but before the arguments could be heard, the present matter was transferred to the court of Sh.Gurdeep Singh, Ld. District Judge (Commercial Court)-02, West, THC, Delhi.

Though the arguments on the said application was heard by court of Sh.Gurdeep Singh, Ld.District Judge (Commercial Court)-02, West, THC, Delhi and the matter was reserved for orders but since the file has been again received by this court from the said court by way of transfer, therefore, **put up on 19.10.2020 for re-arguments on the said application.**


(Vikas Dhull)


ADJ-01, West, THC,
Delhi

Civ DJ/182/2019
POONAM JOSHI ALLES
Versus
RASHMI MISHRA AND ORS.

19.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

None has joined today through VC. The court has waited till 1.00 p.m. In the facts, **matter adjourned to 10.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi


Civ DJ/839/2017
M/S NATIONAL PRODUCTS
Versus
M/S SOFTGRIP POWER PRODUCTS LLP

19.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m. In the facts, **matter adjourned to 08.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Civ DJ/617/2017
SHANTI DEVI
Versus
KAMLESH SAINI

Through Cisco Webex Video Conferencing

19.08.2020


File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Ms.Uma Aggarwal, Ld.counsel for plaintiff.

Sh.Pulkit Aggarwal, Ld.counsel for defendants no.4 to 8.

At joint request, **matter is adjourned to 17.11.2020 for arguments on the pending application under Section 151 CPC.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

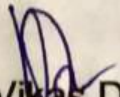
Civ DJ/9288/2016
O P SHARMA
Versus
MANISH SHARMA

19.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m. In the facts, **matter adjourned to 01.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Civ DJ/608363/2016
ASHOK KUMAR
Versus
SHIV BAHADUR SINGH

19.08.2020

File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m. Even otherwise the matter is pending at the stage of evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 24.11.2020 for purpose already fixed.**

(Vikas Dhull)
ADJ-01, West,
THC, Delhi

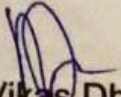
Civ DJ/608544/2016
BALASARASWATY
Versus
KVSN RAJU

19.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m. Even otherwise the matter is pending at the stage of evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 23.11.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

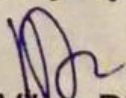
Civ DJ/609495/2016
SAWARN KAUR
Versus
GURDIP SINGH

19.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m. Even otherwise the matter is pending at the stage of evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 09.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

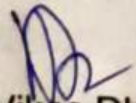
EX/61021/2016
SH. RAM PRAG KOIREE
Versus
GHASITA SINGH

19.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m. Even otherwise the matter is pending at the stage of evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 27.11.2020 for purpose already fixed.**



(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Civ DJ/609545/2016
A.K. LUMBERS LTD.
Versus
VXL REALTORS P. LTD.

Through Cisco Webex Video Conferencing

19.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Vivek Malhotra, Ld.counsel for plaintiff.

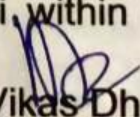
Defendant exparte.

The matter is listed today for exparte evidence.

Evidence by way of affidavit of Sh.Dinesh Joshi received on court email ID yesterday and the same has been put before the undersigned through email. However, no PW has joined through VC.

At request of plaintiff's counsel, **put up on 07.10.2020 for remaining exparte evidence.**

Ld.counsel for plaintiff is directed to file hard copy of affidavit of evidence of Sh.Dinesh Joshi, within 15 days of the reopening of courts.

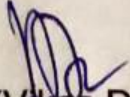

(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Civ DJ/608979/2016
M/S S.S. TIMBERS
Versus
SHARMA KALYPSO PVT. LTD.

19.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

None has joined today through VC. The court has waited till 1.00 p.m. Even otherwise the matter is pending at the stage of evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 15.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Civ DJ/611832/2016

DR.MEETA BHASIN

Versus

ASHOK KUMAR MEHTA

19.08.2020

File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m. Even otherwise the matter is pending at the stage of evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 07.12.2020 for purpose already fixed.**



(Vikas Dhull)

ADJ-01, West,
THC, Delhi

MCA DJ/7/2020
SHANTI
Versus
NORTH DELHI MUNICIPAL CORPORATION

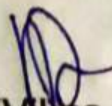
Through Cisco Webex Video Conferencing

19.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m. In the facts, **matter adjourned to 18.11.2020 for purpose already fixed.**



(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Civ DJ/765/2019

ASHOK SHARMA S/O SH. BUDH RAM
Versus
SANDEEP BHALLA AND S/O SH. HARBANS LAL
Through Cisco Webex Video Conferencing

19.08.2020


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Shitij Mahipal, Ld.counsel for plaintiff.

Sh.Amit Kumar, Ld.counsel for defendant.

It is submitted jointly by the parties that the matter has been settled and accordingly, they have prayed for adjournment for the appearance of parties to record their statement regarding settlement.

In the facts, put up on **03.09.2020 for settlement.**



(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Misc DJ/627/2019
RAJINDER KUMAR
Versus
RAJ RANI AND ORS

19.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

None has joined today through VC. The court has waited till 1.00 p.m. In the facts, **matter adjourned to 17.11.2020 for purpose already fixed.**



(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Civ DJ/643/2019
RAJRANI
Versus
RAKESH KUMAR

19.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

None has joined today through VC. The court has waited till 1.00 p.m. In the facts, **matter adjourned to 17.11.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Civ DJ/152/2019
BALBIR KAUR PANESAR (SR. CITIZEN)
Versus
MANJEET KAUR AND ORS.,.

Through Cisco Webex Video Conferencing

19.08.2020

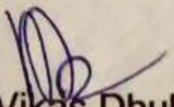
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None for plaintiff.

Sh.Mahender Singh, Ld.counsel for defendants no.1,2 and 3.

Defendants no.4 and 5 unserved.

Now, **let plaintiff take steps for service of defendants no.4 and 5 by providing their email/whatsapp number for 19.11.2020 and in case, court re-opens, then for filing of PF/RC for 19.11.2020.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi


Misc DJ/82/2018
GAGAN MAKKAR AND ORS
Versus
SHAKUNTALA BHATIA AND ORS

19.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m. In the facts, **matter adjourned to 18.11.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Civ DJ/1398/2017
SURENDER KUMAR
Versus
SHEENU ANTONY AND ANR

Through Cisco Webex Video Conferencing

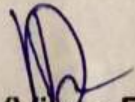
19.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Satish Prakash Gupta, Ld.counsel for plaintiff.

Defendant absent.

The matter is pending at the stage of admission/denial of documents and for issues. However, defendant has not joined today through VC for the purpose of admission/denial of documents and even affidavit to the said effect not filed on record. Hence, matter adjourned to **18.11.2020** for **admission/denial of documents by way of affidavit and for issues.**



(Vikas Dhull)
ADJ-01, West,
THC, Delhi


Misc DJ/34/2018
GAGAN MAKKAR
Versus
SHAKUNTLA BHATIA

19.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m. In the facts, **matter adjourned to 18.11.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Civ DJ/608829/2016
APEX TUBES
Versus
TIGER STEELS

Through Cisco Webex Video Conferencing

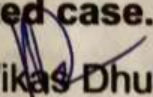
19.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None for the counter claimant.

Sh.Archit Arora, Ld.counsel for the non-counter claimant.

Put up on **19.11.2020 with the connected case.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Civ DJ/610542/2016
M/S TIGER STEEL ENGINEERING (INDIA) PVT LTD
Versus
M/S APEX TUBES PVT LTD

Through Cisco Webex Video Conferencing

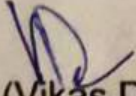
19.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Archit Arora, Ld.counsel for plaintiff.

It is submitted today by plaintiff's counsel that his application under Order 1 Rule 10 CPC is pending disposal and notice is required to be served upon proposed defendant.

In the facts, **issue notice to proposed defendant through Nazarat Branch, West, THC, Delhi subject to plaintiff filing on record email/whatsapp number of proposed defendant for 19.11.2020 and in case, court re-opens, then for filing of PF/RC for the said date.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Civ DJ/611292/2016
M/S ANPH PETRO CHEMICALS P.LTD.
Versus
M/S S.I. PRECISION MOULD P. LTD.

Through Cisco Webex Video Conferencing

19.08.2020

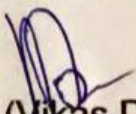
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Sudhir Sukhija, Ld.counsel for plaintiff.

Defendant unserved.

It is submitted by plaintiff's counsel that despite making best efforts, they could not trace out the fresh address of defendant. Accordingly, he has prayed for an adjournment for moving an appropriate application for getting the defendant served through substituted service.

In the facts, put up on 19.11.2020 for further proceedings.


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Civ DJ/611980/2016

PARAMJIT KAUR

Versus

AMRIK SINGH AND ORS

Through Cisco Webex Video Conferencing

19.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Sumit Gaba, Ld.counsel for plaintiff.

Defendants unserved.

It is submitted by plaintiff's counsel that in the present case, a preliminary decree for partition has already been passed and the parties were required to apprise this court regarding the mode of partition by metes and bounds. It is further submitted by him that as per his knowledge, defendants have approached the appellate court against the preliminary decree.

In the facts, **put up on 19.11.2020 for further proceedings.**



(Vikas Dhull)

ADJ-01, West,

THC, Delhi